

In the National Company Law Tribunal, Jaipur

IA No. 06/JPR/ 2018
CP No. 372 (ND)/2018

UNDER SECTION 241-242 OF IBC

In the matter of:

Mrs. Urmila Samota **Applicant/Petitioners**

VS.

M/s Lotus Consbuild Technocrate Pvt. Ltd. **Respondent**

Order delivered on 06.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : Pawan Sharm, Arpita Yadav,
Susshil Daga, Adv.

ORDER

Learned counsel for the parties are present. It is represented by learned counsel for the respondents that a settlement has been arrived as between the parties and that it has been recorded. Learned counsel for the petitioner represents that if there is a settlement, **p**, the husband of the petitioner is a party to the settlement and that the petitioner is not a party. Counsels for the parties also suggest that this Tribunal may direct the parties to be personally present with view to ascertain settlement as between the parties and terms of settlement. Taking into consideration the said representation and it seems to be fair, this

Tribunal direct the parties involved in the petition to be personally present on the next date of hearing which is fixed on 14.09.2018 at 02:00 P.M.

SD

(R. Varadharajan)
Member (Judicial)